

**Welfare Measures in Andaman Islands**

**982. Dr. Ram Subhag Singh:** Will the Minister of Labour and Employment be pleased to state:

(a) whether various Departments and/or industrial and commercial undertakings of the Andamans Administration which employ a large number of workers, have introduced any labour welfare measures or schemes during the Second Five Year Plan period;

(b) if so, the amount provided for such schemes and actual expenditure incurred so far;

(c) whether the local administration has prepared or contemplates preparation of any such schemes for the Third Five Year Plan period; and

(d) if so, what are those schemes or measures?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) Yes.

(b) A sum of Rs. 27,000/- has been included in the budget estimates for the year 1960-61. Expenditure incurred so far is Nil.

(c) Yes.

(d) Third Five Year Plan Schemes have not yet been finalised.

**Emporium for Cottage Industries in Calcutta**

**983.** { **Shri Subodh Hansda:**  
**Shri Nek Ram Negi:**  
**Shri R. C. Majhi:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether there is any proposal to set up an emporium for Cottage Industries in Calcutta;

(b) whether this has been finalised; and

(c) if so, when will it be set up and at what place?

**The Minister of Industry (Shri Manubhai Shah):** (a) to (c). The State Government of West Bengal propose to set up an Emporium for Cottage and Small Scale Industries at 71, Lindsay Street, Calcutta, in September 1960.

**India Electric Works Ltd.**

**984.** { **Shri Muhammed Elias:**  
**Shri Anurobindo Ghosal:**  
**Shri Indrajit Gupta:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that due to bad management the "India Electric Works Ltd." is going to be liquidated;

(b) whether the Government of West Bengal has requested to the Government of India to take over the factory; and

(c) if so, the action taken by Government?

**The Minister of Industry (Shri Manubhai Shah):** (a) to (c). In June, 1960 representations were received from the India Electric Works Employees' Association and the Government of West Bengal regarding the mis-management in India Electric Works Ltd., Calcutta and recommending that the management should be taken over by the Central Government under the provisions of the Industries (Development and Regulation) Act, 1951. A Committee was appointed as provided under the Act to investigate into the circumstances of the case. As a result of the enquiry made by the Committee, the management of the Company was taken over by the Central Government from the 11th July, 1960.

**Heavy Electricals (P) Ltd.**

**985. Shri Parulekar:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that prices of machinery supplied to Heavy Electricals Private Ltd., by British Companies are nearly 100 per cent. higher

than the prevailing market prices of the same in Britain; and

(b) whether it is a fact that more than 70 per cent of the material imported by the Heavy Electricals Private Ltd., can be manufactured in India?

**The Minister of Industry (Shri Manubhai Shah):** (a) No, Sir; as a rule, to ensure competition, tenders from six suppliers known in the line in the UK are being called for; after these tenders are scrutinised, the lowest tender is ordinarily accepted. If for technical reasons a higher tender has to be considered, negotiations are conducted with the suppliers and every effort is made to obtain a reduction in prices.

(b) No, Sir; only such equipment as is not available indigenously is being imported.

#### **Non-claimant Displaced Persons in Ulhasnagar**

**986. Shri Parulekar:** Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No. 1599 on the 20th April, 1960 and state the reasons for fixing eight annual instalments for payment of the purchase price of tenements allotted to non-claimant refugees in Ulhasnagar in Thana District, whereas the purchase price of 'C' Block tenements is to be paid in forty half yearly instalments?

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** The tenements in 'C'-Block were constructed by the Bombay Government in 1950 out of the loan advanced to them by the Central Government. The Bombay Government had, prior to the enforcement of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, decided to sell the tenements to displaced

persons on an initial payment equal to 1/4 of the cost and the balance in forty half-yearly equated instalments. Only 148 tenements out of the 300 'C' Block tenements were sold on those terms. Subsequently in May 1955, the Displaced Persons (Compensation & Rehabilitation) Rules, came into force and the tenements are since then being disposed of in accordance with the provisions of those rules. Attention of the Hon'ble member is invited to rule 42 of these rules, which lays down the instalments of payment.

#### **Renewal of Passports.**

**987. Shri H. N. Mukerjee:** Will the Prime Minister be pleased to state:

(a) whether it is the usual practice to have a special endorsement on passports, when renewed, that any further renewal would not be permitted; and

(b) what can be the reason for such prior intimation of a ban in future on foreign travel?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** (a) and (b). It is not the usual practice to make an observation on a passport against its further revalidation. Such an observation is recorded on passports which are issued to enable the holders to attend specific conferences, sports events etc., abroad or when passports issued by the State Governments prior to the centralization of passport administration in the year 1954, are replaced gratis by current series passports. In the latter case the said observation simply instructs passport issuing authorities in India and abroad that these passports should not be renewed after their full life has expired and that the holders should apply for fresh passports in the usual way if they wish to travel further. There is no question of banning such travel.